

CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH LUCKNOW

ORIGINAL APPLICATION NO: 518 of 2005

LUCKNOW, THIS THE 28th DAY OF October, 2005.

HON'BLE SHRI S.P. ARYA MEMBER (A)

Smt. Malti Devi widow of late Paras Nath aged about 50 years and resident of c/o Bhagirathi Varna Railway Quarter at Badshah Nagar Railway Colony, Lucknow.

Applicant

By Advocate: Sri A.C. Mishra

Versus

1. Union of India through General Manager, North Eastern Railway, Headquarters Office, Gorakhpur.
2. The Divisional Railway Manager, North Eastern Railway, Divisional Office, Ashok Marg, Lucknow.
3. The Senior Finance Manager, North Eastern Railway Divisional Office, Ashok Marg, Lucknow.

Respondents.

By Advocate: Sri V. K. Khare

ORDER (ORAL)

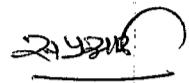
By Honble Shri S.P.Arya, Member (A)

The Applicant by this O.A. seeks for issue of directions to the respondents No. 3 and 4 to sanction and pay the family pension to the applicant within fixed time.

2. I have heard the counsel for parties and perused the pleadings on file. There is no respondent No. 4 though the directions are sought for to be issued to him.
3. No application or representation for grant of family pension has been moved by the applicant to the concerned authorities. The applicant has approached this Tribunal directly without raising her grievance before the

authorities. The O.A. is accordingly liable to be dismissed for non availing the departmental remedies. It is dismissed with liberty to the applicant to raise her grievance before the authorities ~~and~~ ^{with Or Beddy &} to approach appropriate forum in accordance with law in case her grievance still persists, if so advised.

4. No costs.


(S.P. Arya)

Member (A)

HLS/-